ITEM NO.23 COURT NO.1 SECTION XIV

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).13267/2020

[Arising out of impugned final judgment and order dated 18-09-2020 in WP(C) No.3004/2020 passed by the High Court of Delhi at New Delhi]

GOVERNMENT OF NCT OF DELHI

Petitioner(s)

VERSUS

JUSTICE FOR ALL & ORS.

Respondent(s)

IA No. 114082/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(C) No. 14901/2020 (XIV)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 127276/2020

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 127278/2020

IA No. 127278/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 127276/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 4351/2021 (XIV)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 37333/2021

IA No. 37333/2021 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

W.P.(C) No. 903/2025 (PIL-W)

IA No. 270766/2025 - CLARIFICATION/DIRECTION

Date: 01-12-2025 These matters were called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Ms. Aishwarya Bhati, A.S.G.

Mr. Balendu Shekhar, Adv.

Ms. Aakanksha Kaul, Adv.

Mr. Krishna Kant Dubey, Adv.

Mr. Apoorva Kurup, Adv.

Mr. Sudarshan Lamba, AOR

Mr. Pankaj Sinha, Adv.

Mr. Shashank Singh, AOR

Ms. Humaira Salam, Adv.

Ms. Garima, Adv.

Mr. Sunil Kumar Tiwari, Adv.

Ms. Sneha Chandna, Adv.

Ms. A.anisha, Adv.

Ms. Rubi Kumari, Adv.

Mr. Ujjawal Singh Parmar, Adv.

Mr. Akash Sajan Sapelkar, Adv.

Mr. Kamal Gupta, Adv.

Mr. Harshvardhan Jha, Adv.

Mrs. Yugandhara Pawar Jha, AOR

Mr. Sparsh Aggarwal, Adv.

Mr. Aman Pathak, Adv.

Mr. K.M. Nataraj, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Vinayak Sharma, Adv.

Mr. Anmol Chandan, Adv.

Mr. Digvijay Dam, Adv.

Ms. Seema Bengani, Adv.

For Respondent(s) Ms. Mohini Priya, AOR

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Ms. Shikha Sharma Bagga, Adv.

Mr. Ankit Maan, Adv.

Mr. Adv Shikha Sharma Bagga, Adv.

Ms. Sweety Singh, Adv.

Mr. Harsh Kumar, Adv.

Ms. Swati Ghildiyal, AOR

Ms. Neha Singh, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Sudarshan Lamba, AOR

Mr. Ravi Kumar, Adv.

Mr. Sukhamrit Singh, Adv.

Ms. Geetha Rani, Adv.

Mr. Karmendra Pratap Singh, Adv.

Mr. Hari Sahteshwar, Adv.

Mr. Praveen Swarup, AOR

Mr. Avijit Roy, AOR

Ms. Jagrati Singh, AOR

Mr. Romil Pathak, Adv.

Mr. R S Meena, Adv.

Mr. Rajpal, Adv.

Mr. Surendar Kumar, Adv.

Mr. S. Udaya Kumar Sagar, AOR

Mr. Akshay Verma, AOR

Mr. Srijan Sinha, AOR

Mr. Himanshu Chaubey, Adv.

Mr. Siddharth Garg, Adv.

Ms. Lihzu Shiney Konyak, Adv.

Mr. Srajan Yadav, Adv.

Ms. Trisha Garimala, Adv.

Mr. Arvind Kumar Gupta, AOR

Mr. H.l Tikku, Sr. Adv.

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Ms. Yashmeet Kaur, Adv.

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Mr. Kamal Gupta, Adv.

Mr. Harshvardhan Jha, Adv.

Mrs. Yugandhara Pawar Jha, AOR

Mr. Sparsh Aggarwal, Adv.

Mrs. Tripti Gupta, Adv.

Mr. Aman Pathak, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1. Since the Directorate of Education has entered appearance through their learned counsel, the presence of the Secretary, Directorate of Education, State of NCT of Delhi, as directed by this Court vide order dated 26.11.2025, is exempted.
- 2. Learned Additional Solicitor General of India seeks and is granted two weeks' time to place on record the Government Policies or the decision taken from time to time to ensure the uniform provision of certain facilities to the children belonging to the Economically Weaker Sections or the Disadvantage Group

Students who are entitled to free education in terms of the right guaranteed to them under Article 21A of the Constitution.

3. Post these matters for further consideration on 03.02.2026(NMD).

(SATISH KUMAR YADAV) ADDITIONAL REGISTRAR (PREETHI T.C.)
ASSISTANT REGISTRAR